



2026:AHC:175803

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 5101 of 2026

Vakil Ahmad

.....Revisionist(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Revisionist(s)	:	Rajeev Kumar Saini
Counsel for Opposite Party(s)	:	G.A.

Court No. - 86

HON'BLE PRAVEEN KUMAR GIRI, J.

1. Heard Sri Rajeev Kumar Saini, learned counsel for the revisionist and Sri Sunil Kumar, learned A.G.A. for the State.

2. Learned counsel for the revisionist submits that the instant criminal revision has been preferred with the relief which has been mentioned in the prayer clause. The relief mentioned in the prayer clause of the revision is delineated below:-

"It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to allow the present revision and set aside the judgment and order dated 10.07.2026 passed by the Learned Principal Judge, Family Court, Bijnor, in Case No. 125 of 2024, Smt. Nagma & Another Versus Vakil Ahmad, Under Section 125 Cr.P.C., Police Station Kotwali City, District Bijnor.

It is further prayed that this Hon'ble Court may kindly be pleased to stay the proceedings of Case No. 125 of 2024, Smt. Nagma & Another Versus Vakil Ahmad, Under Section 125 Cr.P.C., Police Station Kotwali City, District Bijnor, pending before the Learned Principal Judge, Family Court, Bijnor, otherwise the revisionist will suffer irreparable loss and injury."

3. Learned counsel for the revisionist submits that the Principal Judge, Family Court, Bijnor vide order dated 10.07.2026 directed the revisionist to pay Rs.4000/- per month to his wife/opposite party no.2 and Rs.1000/- per month to minor daughter/opposite party no.3 as an interim

maintenance from the date of application i.e. 22.05.2026. He further submits that the amount of interim maintenance does not commensurate with the income of the revisionist. He further submits that yet no evidence has been adduced by the revisionist even then the amount of interim maintenance, to the tune of Rs.5000/- per month (Rs.4000/- to wife and Rs.1000/- to minor daughter) has been granted by the trial court. He further submits that the revisionist is ready to pay the interim maintenance amount from the date of order and if opposite party nos.2 and 3 succeed in the pending application under Section 125 Cr.P.C./144 BNSS before the trial court, then maintenance may be granted from the date of application as per law laid down by the Hon'ble Supreme Court in the judgment of **Rajnish vs. Neha and another, (2021) 2 Supreme Court Cases 324**. He further submits that he does not want to press this revision on merits and it may be disposed of giving direction to the concerned Family Court to finally adjudicate the application under Section 125 Cr.P.C./144 BNSS expeditiously. He further submits that in the interest of justice the arrears of the maintenance amount from the date of application i.e. 22.05.2026 may be kept in abeyance till the final disposal of the pending application under section 125 Cr.P.C./144 BNSS. He further undertakes that if this Court accepts the aforesaid request of the revisionist, the revisionist will clear all the dues/arrears of the maintenance amount from the date of the order i.e. 10.07.2026 and he will also pay the interim maintenance amount to his wife and minor daughter regularly on monthly basis.

4. In view of above facts and circumstances and in interest of justice, without issuing notice to opposite party nos.2 and 3, the order dated 10.07.2026 is modified to the extent that the arrears of interim maintenance amount starting from the date of application i.e. 22.06.2026 upto 09.07.2026 shall remain stayed till the final decision of the pending application under Section 125 Cr.P.C./144 BNSS. However, the revisionist is directed to clear all the dues/arrears of maintenance amount from the date of the order i.e. 10.07.2026 and shall pay the maintenance amount to his wife and minor daughter regularly on monthly basis.

5. In case, the revisionist fails to comply with any of the aforesaid directions, the Principal Judge, Family Court, Bijnor, will be at liberty to

proceed for recovery of the arrears of maintenance amount from the revisionist in terms of order dated 10.07.2026 as per prevailing law. The Principal Judge, Family Court, Bijnor is directed to pass final order on the pending application under section 125 Cr.P.C./144 BNSS, preferably within a period of six months, providing opportunity of hearing to the parties, without granting any unnecessary adjournments, in the light of law laid down by the Hon'ble Supreme Court in the case of **Rajnesh vs. Neha and another, (2021) 2 Supreme Court Cases 324.**

6. With the aforesaid directions, this revision is **disposed of.**

(Praveen Kumar Giri,J.)

August 20, 2026
Manish Himwan